

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF  
TELANGANA AND THE STATE OF ANDHRA PRADESH :: HYDERABAD**

**R. O. C. NO: 3977/E1/2003**

**DT: 01-04-2015**

**C I R C U L A R**

Sub : Fast Track Courts – Continuance of 72 Fast Track Courts, i.e. 42 in the cadre of District Judge and 30 in the cadre of Senior Civil Judges in both the States of Telangana and Andhra Pradesh until further orders -  
-Instructions - Issued.

Ref: 1. G.O. Ms. No. 73, Finance (SMPC-I) Department, Dated 29-3-2014.  
2. High Court's Circular Roc. No. 3977/E1/2003, dated 1-4-2014.

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Attention of the District Judges in the State is invited to the references cited.

The High Court, in anticipation of the orders from both the Governments of Telangana and Andhra Pradesh, hereby directs all the Unit Heads in both the States, to continue the Fast Track Courts in the cadre of District and Sessions Judges and Senior Civil Judges, the term of the five (5) Adhoc District Judges, who are directly recruited from Bar, presiding over the Fast Track Courts and also the services of the contract employees working in the Fast Track Courts, beyond 31-3-2015, until further orders.

*S. Jagannathan*  
**REGISTRAR (VIGILANCE)**

To

1. All the Unit Heads in both the States of Telangana and Andhra Pradesh.
2. The Personnel Secretaries to all the Hon'ble Judges (with a request to place the same before their Lordships for kind perusal.)
3. All the Registrars, High Court of Judicature, Hyderabad.
4. The Sections Officers, Special Officers', B-2, B. Spl., 'C', D-1 (Budget), W.R.C. Sections, Recruitment Cell, O.P.Cell and Vigilance Cell, High Court of Judicature, Hyderabad.